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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

205/2004  
O.A/T.A No.....

R.A/C.P No.....

E.P/M.A No.....

✓ 1. Orders Sheet..... 3 ..... Pg..... 1 ..... to..... 3 .....

✓ 2. Judgment/Order dtd. 16-06-2005 ..... Pg..... 1 ..... to..... 10 .....

3. Judgment & Order dtd..... Received from H.C/Supreme Court

✓ 4. O.A..... 24 ..... Pg..... 1 ..... to..... 24 .....

5. E.P/M.P..... Pg..... to.....

6. R.A/C.P..... Pg..... to.....

✓ 7. W.S..... 4 ..... Pg..... 1 ..... to..... 4 .....

8. Rejoinder..... Pg..... to.....

9. Reply..... Pg..... to.....

10. Any other Papers..... Pg..... to.....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

SECTION OFFICER (Judl.)  


FORM NO. 4  
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORDER SHEET

205/2004

Org. App/Misc. Petn/Cont. Petn/Rev. Appl.....

In O.A.

Name of the Applicant(s) S. Saha & others

Name of the Respondent(s) UOI LTD -

Advocate for the Applicant M. A. Ali Ahmed

Counsel for the Railway/C.G.S.C. Cerc. A.K. Choudhury

OFFICE NOTE	DATE	ORDER OF THE TRIBUNAL
	6.9.04.	Present: Hon'ble Mr.K.V.Prahadan, Administrative Member.  Pass over for the day.
This application is in form is filed/C. F. for Rs. 50/- deposited via IP./BD No. 26/11/4157 Dated 28/9/04	1m	<i>K. V. Prahadan</i> Member
<i>Abdul</i> Dy. Registrar <i>N. S. Saha</i> Slips Callu 3/9/04	7.9.04.	Present: Hon'ble Mr.K.V.Prahadan, Administrative Member.  Heard Mr.A.Ahmed learned counsel for the applicant and Mr.A.K Choudhury, Addl.C.G.S.C. for the Respondents.  Application is admitted. Cal for records. Returnable by four weeks.
<i>Notice &amp; order sent to D/Section Box issuing to resp. Nos 1, 2, by Speed post regd. with A/D post.</i>  <i>(ccs 9/9/04- D/Memo No: 1410, 1411 Dt. 9/9/04. at file "C".</i>	1m	List on 6.10.04 for orders.  <i>K. V. Prahadan</i> Member

17.12.2004 present: The Hon'ble Mr. Justice R.K. Batta, Vice-Chairman.

Written reply has been filed on behalf of Respondents Nos. 1 & 2.

Mr. A. Ahmed, learned counsel for the applicant has sent a note of absence. Written statement has been filed on behalf of respondent nos. 1 & 2. The applicant may, in case, so desires, file rejoinder affidavit within three weeks from today with advance copy to learned counsel for the respondents.

Stand over to 4.1.2005.

6-1-05

R-

Vice-Chairman

Dr

bb

07.01.2005

On the plea of learned counsel for the applicant four weeks time is given to file rejoinder. List on 11.2.2005 for orders.

10-12-05

No rejoinder has been filed.

Extd.

mb

Dr

11.2.05.

Mr. A. Ahmed learned counsel for the applicant states that he has not received reply filed by the Respondents. None appears for the Respondents. Copy of the reply filed by the Respondents be furnished to the learned counsel for the applicant. Adjourned to 11-3-05.

10-3-05

No rejoinder has been filed.

Extd.

11.3.05.

lm

Member (J)

Present: Hon'ble Mr. K. V. Prahladan, Member (A).

On the plea of learned counsel on behalf of Mr. A. Ahmed learned counsel for the applicant case is adjourned to 29.4.05. In the meantime the applicant may file rejoinder.

K. V. Prahladan  
Member (A)

28-4-05

No rejoinder has been filed.

Extd.

lm

29.4.2005.

At the request of Mr. A.K. Chaudhuri, learned counsel for Addl. C.G.S.C. for the respondents the case is adjourned to 13.5.2005.

12-5-05

No rejoinder has been filed.

Ex/

mb

Vice-Chairman

Office Notes	Date	Order of the Tribunal
<u>9-6-05</u> Hearing Order. In Beka - 85/ed.	13.5.2005	Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. A.K. Chaudhuri, learned Addl. C.G.S.C. for the respondents. Last on 10.6.2005 for hearing. Rejoinder, if any, in the meantime.
		<i>ICV D. D. D.</i> Member
	mb	
	10.06.2005	Heard learned counsel for the parties. Order is reserved.
		<i>MEMBER</i> Vice-Chairman
<i>R. K. Chaudhuri 27/6/05</i>	16.6.2005	bb Judgment delivered in open Court, kept in separate sheets. The application is disposed of in terms of the order passed in separate sheets.
<i>27.6.05</i> Copy of the Judg. has been sent to the Office. for issuing the same to the applicant by Post.	mb	<i>E. S. S.</i> Vice-Chairman
		<i>EF</i>

**CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.**

**O.A. No. 205 of 2004.**

**DATE OF DECISION: 16.6.2005**

**Shri Surendra Sahu & 86 Others**

**APPLICANT(S)**

**Mr. A. Ahmed**

**ADVOCATE FOR THE  
APPLICANT(S)**

**VERSUS -**

**U. O. I. & Ors.**

**RESPONDENT(S)**

**Mr. A. K. Chaudhuri, Addl. C.G.S.C.**

**ADVOCATE FOR THE  
RESPONDENT(S)**

**THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.**

1. Whether Reporters of local papers may be allowed to see the judgments?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

**Judgment delivered by Hon'ble Vice Chairman.**

6

**CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.**

Original Application No. 205 of 2004.

Date of Order: This, the 16 th Day of June, 2005.

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

1. Shri Surendra Sahu
2. Shri Padma Labha
3. Shri Ulla Gouda
4. Shri Bidyadhar Gouda
5. Shri Linga Naik
6. Shri Dayanidhi
7. Shri Banchanidhi
8. Shri Barunda Sahu
9. Shri Gundicha Naik
10. Shri Bodha Ram
11. Shri Devraj
12. Smt. Kalawati
13. Shri Udayanath
14. Shri Mangal Pradhan
15. Shri Sombariya
16. Shri Balkaran
17. Shri Cyprian
18. Shri V.K.Pilai
19. Shri Bipra Rawat
20. Shri Bipra Sahu
21. Shri Dandapani Naik
22. Shri Ragunath
23. Shri Laldhar
24. Shri Kirtan Gouda
25. Shri Ramchandar Passi
26. Shri Rambriksh
27. Shri Pitambar
28. Shri Soma Naik
29. Shri Dinabandhu Naik
30. Shri Satiram
31. Shri Haridev Ram
32. Shri Enkat Rao

- 33. Shri Sureshlal Baitha
- 34. Shri Sirpat Ram
- 35. Shri Dahari Ram
- 36. Shri Ramprashad
- 37. Shri Pannu Behara
- 38. Shri Subash Singh
- 39. Shri Achelal Rai
- 40. Shri Girdhari Mandal
- 41. Shri Ramchandar Gouda
- 42. Shri Manglu Behara
- 43. Shri Ramsamujh
- 44. Shri Murari Prasad
- 45. Shri Ramnarayan
- 46. Shri Sontosh Kumar
- 47. Shri Ramanand
- 48. Shri Jayprakash Ram
- 49. Shri Bhagaban Naik
- 50. Shri Sanyasi Sabath
- 51. Shri Ramsamujh Chovhan
- 52. Shri Harkhit

Applicant nos. 1 to 52 are all Permanent Mazdoor working under the Office of the Commanding Officer, 50 Coy ASC (Supply) Type-C, C/o 99 APO.

- 53. Shri Roopa Ram, T/Smith
- 54. Shri Trirbhuwan, T/Smith
- 55. Shri Imtitemsu Jamir, Welder
- 56. Shri Pannu Pradhan, Carpenter
- 57. Shri Shankar Thakur, Barber
- 58. Shri Ramprasad, Washerman
- 59. Shri Ramshankar, Cook
- 60. Shri R. K. Chetri, Cook
- 61. Shri Badal, Safaiwala
- 62. Shri Foujdar, LHF (OG)
- 63. Shri S. K. Paul, LHF (SG)
- 64. Shri Rameswar, LHF (OG)
- 65. Shri S.K.Tripathi, FED
- 66. Shri Bachcha Singh, FED
- 67. Shri Upender Singh, FED

- 68. Shri Subhash Teli, F/man
- 69. Shri Palakdhari Yadav, F/man
- 70. Shri Dibakar Gouda, F/man
- 71. Shri R. P. Sharma, F/man
- 72. Shri Hamid Mohd, F/man
- 73. Shri Triloknath, F/man
- 74. Shri B. N. Gouda, F/man
- 75. Shri Omprakash Gupta, F/man
- 76. Shri Kedar, F/man
- 77. Shri Rajender, F/man
- 78. Shri Jagdish Prasad, F/man
- 79. Shri Akhehey Pradhan, F/man
- 80. Shri V. K. Tripathi, F/man
- 81. Shri Satyanarayan, Mazdoor
- 82. Shri Shri Gada Naik, Mazdoor

Applicant nos.53 to 82 are working under the Office of the Commanding Officer, 50 Coy ASC (Supply) Type-C, C/o 99 APO.

- 83. Smti Ameren Sia  
Wife of Late Surpryam (Ex Mazdoor)
- 84. Smti Joshoda Naik  
Wife of Late Barunda Naik (Ex Mazdoor)
- 85. Smti Sabitri Devi  
Wife of Late Ram Badan (Ex Mazdoor)
- 86. Smti Munni Devi  
Wife of Late Ganga Saran (Ex Mazdoor)
- 87. Shri Rameshra Moli  
Son of Late Hari Moli. ....Applicants.

Applicant nos. 83 to 87 are Legal heir of Ex. Late Mazdoors, who have worked under the Office of the Commanding Officer, 50 Coy ASC (Supply) Type-C, C/o 99 APO.

By Advocate Mr. A. Ahmed.

- Versus -

- 1. The Union of India  
Represented by the Secretary  
To the Government of India  
Ministry of Defence  
101 South Block  
New Delhi - 1.

2. The Commanding Officer, 50 Coy, ASC (Supply)  
Type-C, C/o 99 APO. .... Respondents.

By Mr. A. K. Chaudhuri, Addl. C.G.S.C.

**ORDER**

**SIVARAJAN, J.(V.C.) :**

The applicants 87 in number have filed this O.A. seeking for a direction to the respondents to pay licence fee @ 10% of monthly pay w.e.f. 1.7.1987 or from the date of posting in Nagaland if it is subsequent thereto as the case may be upto date and continue to pay the same until compensation is not withdrawn or modified by the Government of India or till rent free accommodation is not provided in terms of the judgment and orders in O.A. Nos. 48/1991 and 266/1996 and other similar cases decided by this Tribunal. It has to be noted that applicant nos. 83 to 87 are the legal heirs of deceased employees who worked under the Office of the Commanding Officer, 50 Coy ASP (Supply) Type-C, C/o 99 APO. The applicants have stated that the different civilian employees and all Central Govt. employees posted in Nagaland are required to be provided with rent free accommodation and that they are also entitled to compensation in lieu of rent free accommodation. It is stated that some of the employees of Geological Survey of India belonging to Group 'C' and 'D' posted in Nagaland have filed O.A. No.48/1991 claiming House Rent Allowance (HRA in short) @ applicable to the "B" (B1, B2) Class cities, 15% to their pay and also claimed compensation @ 10% in lieu of rent free accommodation and the same was allowed as per order dated 26.11.1993 (Annexure-A). It is further stated that similarly situated defence civilian employees serving in Nagaland

904

filed O.A. No.266/1996 and other series of cases before this Tribunal and those cases were also allowed by judgment dated 10.6.1997 (Annexure-B) and the respondents were directed to pay HRA at prescribed rate and also to pay 10% compensation in lieu of rent free accommodation. It is further stated that similarly situated civilian employees of Canteen Stores Department posted at Dimapur are getting HRA and also @ 10% compensation in lieu of rent free accommodation. According to the applicants, the function and nature of works of employees of Canteen Stores Department are almost similar to the employees of Armed Supply Core, ASC (Supply) where the instant applicants are working. It is the grievance of the applicants that though the defence civilian employees of Canteen Stores Department, Dimapur, State of Nagaland are enjoying the benefits of 10% compensation in lieu of rent free accommodation, the applicants have failed to obtain the benefits of licence fee @ 10% in lieu of rent free accommodation from the respondents. It is the case of the applicants that they have verbally and by written request moved the respondents for payment of 10% compensation in lieu of rent free accommodation but till date they have not been paid the same which compelled them to file this application.

2. A written statement is filed on behalf of respondent nos. 1 and 2. In paragraph 3 of the written statement it is stated that the entitlement of admissibility of compensation in lieu of rent free accommodation and its rate can be given by Area Accounts Office, Shillong which is the competent authority for calculation of pay and allowance; in addition rent free accommodation is available in the unit and 25 number of civilian employees are availing the

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facility; this unit has never denied any of its civilian employees the provision of rent free accommodation within unit premises; it is highlighted that it is a matter of convenience that 38 nos. of civilian employees have preferred to stay with family on their own arrangement by construction of thatched/temporary accommodation on the defence land closely hugging the parameter fencing of this unit. It is further stated that none of the applicants are staying in rented accommodation; in addition, none of the applicants have ever reported any difficulty being faced by them with regard to hiring of accommodation or the high rates of rent in Dimapur. It is also stated that the case of the applicants cannot be equated with the employees of Geological Survey of India and that applicants cannot be treated as similarly situated since rent free accommodation including cooking facilities and other amenities are provided in the unit. Regarding applicant nos. 83 to 87 it is stated that they have already been discharged from service/died and therefore this unit is not in a position to comment whether they are staying in rent free Govt. accommodation or rented accommodation in Dimapur.

3. We have heard Mr. Adil Ahmed, learned counsel for the applicants and Mr. A. K. Chaudhuri, learned Addl. C.G.S.C. for the respondents. Mr. Ahmed appearing on behalf of the applicants submits that this Tribunal had granted reliefs by way of direction to the respondents to grant licence fee to similarly situated persons employed in the Geological Survey of India in O.A. No.48/1991 and it also directed grant of licence fee in the case of employees of the Government of India working in the various departments including Defence, Doordarshan, Census, Railway Mail Service, All India

1/24

Radio etc. posted in various parts of State of Nagaland in O.A. No.266/1996 and connected cases. Counsel also pointed out that the respondents themselves had granted SDA to the employees working in the Canteen Stores Department, Dimapur in the State of Nagaland. Counsel submits that the applicants are similarly situated persons who are also entitled to grant of licence fee @ 10% in lieu of rent free accommodation from the respondents. Counsel further submits that in spite of several requests it has not been extended to them.

4. Mr. A. K. Chaudhuri, learned Addl. C.G.S.C. for the respondents based on the averments in the written statement submits that rent free accommodation was very much available to the employees and that they were enjoying such facilities. Standing counsel also submits that the applicants have never raised a complaint regarding non-availability of rent free accommodation nor made any request for grant of licence fee to them in lieu of rent free accommodation. Standing counsel further pointed out that though the applicants were not being paid licence fee in lieu of rent free accommodation since the very inception no claim for licence fee was preferred by them based on the orders of this Tribunal in O.A. Nos. 48/1991 and 266/1996 which were rendered on 26.11.1993 and 10.6.1997 respectively which would show that the applicants are not similarly situated persons.

5. The applicants claim that they are employed in the remote part of Nagaland which has been considered as a difficult area from the point of view of availability of rented house and therefore Central Govt. employees are given rent free accommodation. According to them, they are not provided with rent free

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12

accommodation by the respondents and consequently they are entitled to get compensation @ 10% in lieu of rent free accommodation in addition to HRA. It is their case that in spite of the orders of this Tribunal in O.A. Nos. 48/1991 and 266/1996 rendered as early as on 26.11.1993 and 10.6.1997 regarding grant of licence fee @ 10% in lieu of rent free accommodation to similarly situated persons working in the other departments the respondents had not extended the same benefits to the instant applicants who are similarly situated. According to them, respondents ought to have extended the same benefits to the applicants even without their asking and without driving them to approach this Tribunal for getting the same reliefs. It is their case that they are similarly situated persons who must be granted licence fee @ 10% so long as they are not provided with rent free accommodation.

6. The respondents, on the other hand, contend that the applicants have been provided with rent free accommodation and even otherwise they never raised the complaint before the authority regarding difficulty in hiring rented accommodation and they could have asked for licence fee in lieu of rent free accommodation. It is also the case of the respondents that the circumstances in regard to Geological Survey of India and other departments considered by this Tribunal in the aforementioned O.A.s are totally different and therefore there is no question of extending the benefits as directed in the said two orders to the applicants.

7. According to me, the question of granting licence fee can be decided only on ascertaining all the factual situation namely

9/21

whether the applicants have been provided with rent free accommodation, for, licence fee is granted in lieu of rent free accommodation. The applicants contend that they have not been provided with rent free accommodation while the respondents contend that they were. It would not be possible for this Tribunal to resolve such dispute on factual matters. True, this Tribunal in the orders in O.A. Nos. 48/1991 and 266/1996 had directed payment of licence fee @ 10% to the applicants therein. Whether the factual situation in the case of the instant applicants are the same as the applicants in those cases is yet to be ascertained. A Division Bench of this Tribunal had occasion to consider the case of grant of HRA to some of the employees working under the Garrison Engineer, 868, Engineering Workshop, C/o 99 APO in the judgment dated 8.6.2005 in O.A.123/2004. That was a case in which the applicants therein had approached this Tribunal, obtained reliefs and the same was affirmed by the Hon'ble Supreme Court. Therefore directions were issued to the respondents to pay HRA to the applicants as directed by the Tribunal in the O.A.s filed by them. The said directions cannot be issued in this case for the reason that the instant applicants did not obtain any such orders from this Tribunal earlier and the orders relied on by them are orders passed in the case of persons employed in other departments. Here it must be noted that the applicants had not produced any materials other than the bald averment made in the application to show that they had preferred any claim for grant of licence fee @ 10% in lieu of rent free accommodation before the authorities at any earlier point of time. The applicants are claiming licence fee in lieu of rent free accommodation for prior periods



since they are being posted at Nagaland. Though the request is highly belated I am of the view that the respondents must be directed to consider the claim of the applicants for grant of licence fee @ 10% in lieu of rent free accommodation. In the circumstances, there will be a direction to the respondents to consider the claim of the applicants including the legal heirs of the deceased employees for grant of licence fee @ 10% in lieu of rent free accommodation and to take a decision in the matter. Since all the required details of the applicants are not there in this O.A. there will be a direction to the applicants to make individual representation containing the factual details for grant of licence fee @ 10% in lieu of rent free accommodation for the period for which the claim is made within a period of six weeks from today. If the applicants make individual representation containing all the requisite details for grant of licence fee the same will be duly considered and orders passed as directed hereinabove keeping in mind the observations made above and in accordance with law within a period of three months from the date of receipt of such a representation. Needless to say, reasoned orders have to be passed thereon and communicated to the applicants without delay.

The Original Application is disposed of as above. The applicants will produce this order along with the individual representations before the concerned respondents for compliance.



( G. SIVARAJAN )  
VICE CHAIRMAN

40 - 3 SEP 2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL  
ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 205 OF 2004.

BETWEEN

Shri Surender Sahu & Others.

...Applicants

-Versus-

The Union of India & Others

...Respondents

**LIST OF DATES AND SYNOPSIS**

Annexure-A is the photocopy of Judgment and Order dated 26-11-1993 passed by the Hon'ble Tribunal in O.A.No.48/91.

Annexure-B is the photocopy of Judgment and Order dated 10-06-97 passed by the Hon'ble Tribunal in O.A.No.266/96 and other series of cases.

This Original Application is made for Non-payment of Licence Fee @ 10% Compensation in lieu of Rent Free Accommodation to the Applicants by the Respondents and with a prayer before the Hon'ble Tribunal for a direction to the Respondents for payment of Licence fee @ 10% Compensation in lieu of Rent Free Accommodation to the Applicants as per judgment and orders passed in O.A. No. 48/91, O.A.266/96 and others in similarly situated persons by this Hon'ble Tribunal.

**RELIEF SOUGHT FOR:**

A direction to the Respondents to pay licence fee @ 10% of monthly pay with effect from 1-7-87 or from the actual date of posting in

S. Sahoo

Nagaland if it is subsequent thereto as the case may be up to date and continue to pay the same until compensation is not withdrawn or modified by the Government of India or till Rent Free Accommodation is not provided.

Direct the Respondents to pay the 10% in lieu of Rent Free Accommodation in terms of Hon'ble Tribunal's Judgment and Order in O.A.No.48/91 and O.A.No. 266/96 and other similar cases decided by this Hon'ble Tribunal.

To pay the cost of the case to the Applicants..

Any other relief or reliefs that may be entitled to the Applicants.

S. Salu

- 3 SEP 2004

गुवाहाटी न्यायालय  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL  
ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 205 OF 2004.

BETWEEN

SL NO.	PERSONAL NO.	RANK	NAME
01.	14117389	Parmanent Mazdoor.	Shri SURENDER SAHU
02.	14117329	-do-	Shri PADMA LABHA
03.	14117333	-do-	Shri ULLA GOUDA
04.	14117358	-do-	Shri BIDYADHAR GOUDA
05.	14117342	-do-	Shri LINGA NAIK
06.	14117335	-do-	Shri DAYANIDHI
07.	14117337	-do-	Shri BANCHANIDHI
08.	14117350	-do-	Shri BARUNDA SAHU
09.	14117352	-do-	Shri GUNDICHA NAIK
10.	14117353	-do-	Shri BODHA RAM
11.	14117354	-do-	Shri DEVRAJ
12.		-do-	SMT. KALAWATI
13.	14117387	-do-	Shri UDAYANATH
14.	14117392	-do-	Shri MANGALU PRADHAN
15.	14117367	-do-	Shri SOMBARIYA
16.	14117366	-do-	Shri BALKARAN
17.	14117374	-do-	Shri CYPRIAN
18.	14117375	-do-	Shri V.K.PILLAI
19.	14117363	-do-	Shri BIPRA RAWAT
20.	14117364	-do-	Shri BIPRA SAHU
21.	14117365	-do-	Shri DANDAPANI NAIK
22.	14117356	-do-	Shri RAGUNATH.
23.	14117383	-do-	Shri LALDHAR
24.	14117355	-do-	Shri KIRTAN GOUDA
25.	14117373	-do-	Shri RAMCHANDAR PASSI

S. Sahu

Filed by (S)  
Shri Surender Sahu  
Applicant  
Shri Surender Sahu  
(Addressee of the application)

26.	14117393	-do-	Shri RAMBRIKSH
27.	14117391	-do-	Shri PITAMBAR
28.	14117362	-do-	Shri SOMA NAIK
29.	14117444	-do-	Shri DINABANDHU NAIK
30.	14117360	-do-	Shri SATIRAM
31.	14117438	-do-	Shri HARIDEV RAM
32.	14117450	-do-	Shri ENKAT RAO
33.	14117453	-do-	Shri SURESHLAL BAITHA
34.	14117443	-do-	Shri SIRPAT RAM
35.	14117442	-do-	Shri DAHARI RAM
36.	14117449	-do-	Shri RAMPRASAD
37.	14117490	-do-	Shri PANNU BEHARA
38.	14117439	-do-	Shri SUBASH SINGH
39.	14117385	-do-	Shri ACHELAL RAI
40.	14117491	-do-	Shri GIRDHARI MANDAL
41.	14117445	-do-	Shri RAMCHANDAR GOUDA
42.	14117357	-do-	Shri MANGLU BEHARA
43.	14117447	-do-	Shri RAMSAMUJH
44.	14117451	-do-	Shri MURARI PRASAD
45.	NYA	-do-	Shri RAMNARAYAN
46.	-do-	-do-	Shri SONTOSH KUMAR
47.	-do-	-do-	Shri RAMANAND
48.	-do-	-do-	Shri JAYPRAKASH RAM
49.	-do-	-do-	Shri BHAGABAN NAIK
50.	-do-	-do-	Shri SANYASI SABATH
51.	-do-	-do-	Shri RAMSAMUJH CHOHVAN
52.	14117336	-do-	Shri HARKHIT
53.	14117368	T/Smith	Shri ROOPA RAM
54.	14117376	-do-	Shri TRIBHUWAN
55.	14117512	Welder	Shri IMTITEMSU JAMIR
56.	14117448	Carpenter	Shri PANNU PRADHAN
57.	2001	Barber	Shri SHANKAR THKUR
58.	14117370	Washermen	Shri RAMPRASAD
59.	14117372	Cook	Shri RAMSHANKAR
60.	14117452	Cook	Shri R.K.CHETRI
61.	6407367	Safaiwala	Shri BADAL
62.	6424710	LHF (OG)	Shri FOUDAR
63.	6424591	LHF (SG)	Shri S K PAUL

64.	6404139	LHF (OG)	Shri RAMESWAR
65.	6407319	FED	Shri S K TRIPATHI
66.	6407320	FED	Shri BACHCHA SINGH
67.	6407383	FED	Shri UPENDER SINGH
68.	6404140	F/MAN	Shri SUBASH TELI
69.	6404141	-do-	Shri PALAKDHARI YADAV
70.	6404142	-do-	Shri DIBAKAR GOUDA
71.	6404143	-do-	Shri R P SHARMA
72.	6405693	-do-	Shri HAMID MOHD
73.	6405694	-do-	Shri TRILOKNATH
74.	6405695	-do-	Shri B.N.GOUDA
75.	6406719	-do-	Shri OMPRAKASH GUPTA
76.	6406720	-do-	Shri KEDAR
77.	6406721	-do-	Shri RAJENDER
78.	6407321	-do-	Shri JAGDISH PRASAD
79.	6407322	-do-	Shri AKEHEY PRADHAN
80.	6407384	-do-	Shri V.K.TRIPATHI
81.	14117446	Mazdoor	Shri SATYANARAYAN
82.		-do-	Shri Gada Naik
			Office of the Commanding
			Officer, 50 Coy ASC (Supply)
			Type-C, C/o 99 APO
83.			Smti Ameren Sia, Wife of Late
			Surpryam (Ex Mazdoor)
84.			Smti Joshoda Naik, Wife of Late
			Barunda Naik (Ex Mazdoor)
85.			Smti Sabitri Devi, Wife of Late
			Ram Badan (Ex Mazdoor)
86.			Smti Munni Devi, Wife of Late
			Ganga Saran (Ex Mazdoor)
87.			Shri Rameshra Moli, Son of Late
			Hari Moli.
			... Applicants.

Serial No.83 to 87 are Legal heir of Ex. Late Mazdoors, who have worked under the Office of the Commanding Officer, 50 Coy ASC (Supply) Type-C, C/o 99 APO.

-VERSUS-

1. The Union of India represented by the Secretary to the Government of India, Ministry of Defence 101 South Block, New Delhi-1.
2. The Commanding Officer, 50 Coy, ASC (Supply) Type-C, C/o 99 APO.

**1) DETAILS OF THE APPLICATION PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:**

This Original Application is made for Non-payment of Licence Fee @ 10% Compensation in lieu of Rent Free Accommodation to the Applicants by the Respondents and with a prayer before the Hon'ble Tribunal for a direction to the Respondents for payment of Licence fee @ 10% Compensation in lieu of Rent Free Accommodation to the Applicants as per judgment and orders passed in O.A. No. 48/91, O.A.266/96 and others in similarly situated persons by this Hon'ble Tribunal.

**2) JURISDICTION OF THE TRIBUNAL:**

The Applicants declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

**3) LIMITATION:**

The Applicants further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

**4) FACTS OF THE CASE:**

Facts of the case in brief are given below:

- 4.1) That your humble Applicants are citizen of India and as such, they are entitled to all rights and privileges guaranteed under the

*S. Sahu*

Constitution of India. The Applicants are all Central Government Civilian Employees. They are serving under the Ministry of Defence in Nagaland since a long time. They belong to Group-D category.

4.2) That your Applicants beg to state that they have got common grievances, common cause of action and the nature of relief prayed for is also same and similar and hence having regard to the facts and the circumstances they intended to prefer this application jointly and accordingly they crave leave of the Hon'ble Tribunal under Rule 4 (5) (a) of the Central Administrative Tribunal (Procedure) Rules, 1987. They also crave leave of the Hon'ble Tribunal and pray that they may be allowed to file this joint application and pursue the instant application redressal to their common grievances.

4.3) That the Defence Civilian Employees and ~~also~~ all Central Government Employees posted in Nagaland required to be provided with Rent Free accommodation. Such employees are also entitled to compensation in lieu of Rent Free Accommodation.

4.4) That your Applicants beg to state that former Nagaland Hills and Tuansang area and the present State of Nagaland is considered as Specially difficult area for the purpose of Rented Accommodation. In Nagaland irrespective of station of the entire territory the whole state has been considered as a difficult area from the point of view of availability of the Rented House and therefore the Central Government employees are given Rent Free Accommodation. The housing situation in the State of Nagaland in general is not improved and therefore rented house at reasonable rates are not available till date.

4.5) That your Applicants beg to state that some employees of Geological Survey of India belonging to Group C & D posted in Nagaland filed an Application before the Hon'ble Tribunal vide O.A.No. 48/91 claiming House Rent Allowance at the rate applicable to the "B"(B1, B2) Class cities, 15% to their pay and also claimed compensation at the rate of 10% in lieu of Rent Free Accommodation. The aforesaid application was allowed by this Hon'ble Tribunal vide its Judgment & Order dated 26-11-93.

Annexure-A is the photocopy of Judgment and Order dated 26-11-1993 passed by the Hon'ble Tribunal in O.A.No.48/91.

4.6) That your Applicants beg to state that the similarly situated Defence Civilian employees serving in Nagaland filed an O.A. No.266/96 and other series of cases before the Hon'ble Tribunal <sup>The Hon'ble Tribunal</sup> vide their Judgment dated 10-6-97 allowed the series of Original Applications and directed the Respondents to pay the House Rent Allowance at prescribed rate and also to pay 10% compensation in lieu of Rent Free Accommodation.

Annexure-B is the photocopy of Judgment and Order dated 10-06-97 passed by the Hon'ble Tribunal in O.A.No.266/96 and other series of cases.

4.7) That your Applicants beg to state that the similarly situated Defence Civilian Employees of Canteen Stores Department posted in Dimapur are getting the House Rent Allowance and also @10% compensation in lieu of Rent Free Accommodation. It may be stated that the function and nature of works of employees of Canteen Stores Department are almost similar and same to the Army Supply Core ASC (Supply) under where the instant Applicants are working.

4.8) That your Applicants beg to state that the Defence Civilian Employees of Canteen Stores Department, Dimapur, State of Nagaland are enjoying the benefit of 10% compensation in lieu of Rent Free Accommodation. But the instant Applicants have failed to obtain the benefit of licence fee @ 10% in lieu of Rent Free Accommodation from the Respondents. The Applicants verbally and by written requested the Respondents for payment of 10% compensation in lieu of Rent Free Accommodation. Till date, the Respondents have not paid 10% compensation in lieu of Rent Free Accommodation. Hence they are compelled to file this Original Application before this Hon'ble Tribunal seeking justice.

4.9) That your Applicants beg to state that since the Applicants are similarly situated with those other Defence Civilian Employees and also with the Central Government Employees posted in Nagaland. The

Respondents ought to have extended the said benefit to its employees serving under the Commandant, 50 Coy, ASC (Supply) Type-C, when a decision is made by the Hon'ble Tribunal in similar cases. However, the Respondents have again forced the Applicants to approach this Hon'ble Tribunal.

4.10) That the Applicants beg to state that they have fulfilled all the terms and conditions for getting licence fee compensation @ 10% in lieu of Rent Free Accommodation for being posted Nagaland. As such, they are entitled to get benefit.

4.11) That the application is filed bona fide and for the ends of justice.

#### **5) GROUNDS FOR RELIEF WITH LEGAL PROVISION:**

5.1) For that, the Applicants are being similarly places with the Applicants of Original Applications No. 48/91, 266/96 and other series of cases. As such, the same benefits ought to have to extend to the present Applicants.

5.2) For that, the Applicants being Central Government Employees serving in Nagaland and being attached with the Armed Forces are entitled to get financial benefits mentioned above.

5.3) For that, there is no justification in denying the said benefits to the Applicants and denial has resulted in violation of Articles 14, 16 & 21 of the Constitution of India.

5.4) For that, the Applicants have fulfilled all criteria for granting payment of 10% licence fee in lieu of Rent Free Accommodation and as such the Respondents are liable to pay the Applicants the above said licence free compensation.

5.5) For that, it is settled preposition of law that when the same principle is laid down it should be applicable to all other similarly situated persons and should grant the same benefit without requiring them to approach the Hon'ble Court of Law.

5.6) For that, the Applicants have been denied the said benefit without any principle being heard. There is a violation of principle of natural justice in the denial of the said benefits to the Applicants and proper relief are required to be granted to the Applicants..

5.7) For that, in any view of the matter the action of the Respondents is illegal, arbitrary and not sustainable in the eye of law.

**6) DETAILS OF REMEDIES EXHAUSTED:**

That there is no other alternative and efficacious and remedy available to the Applicants except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

**7) MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:**

That the Applicants further declares that they have not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, Writ Petition or suit is pending before any of them.

**8) RELIEF SOUGHT FOR:**

Under the facts and circumstances stated above the Applicants most respectfully prayed that Your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following reliefs.

8.1) a direction to the Respondents to pay licence fee @ 10% of monthly pay with effect from 1-7-87 or from the actual date of posting in Nagaland if it is subsequent thereto as the case may be

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up to date and continue to pay the same until compensation is not withdrawn or modified by the Government of India or till Rent Free Accommodation is not provided.

- 8.2) direct the Respondents to pay the 10% in lieu of Rent Free Accommodation in terms of Hon'ble Tribunal's Judgment and Order in O.A.No.48/91 and O.A.No. 266/96 and other similar cases decided by this Hon'ble Tribunal.
- 8.3) to pay the cost of the case to the Applicants.
- 8.4) any other relief or reliefs that may be entitled to the Applicants.

**9) INTERIM ORDER PRAYED FOR:**

At this stage no interim order is prayed for if the Hon'ble Tribunal deem fit and proper may pass any order or orders.

**10) Application is filed through Advocate.**

**11) Particulars of I.P.O.:**

I.P.O. No. : 206-114157  
 Date of Issue : 2-9-04  
 Issued from : *Gurukul*  
 Payable at :

**12) LIST OF ENCLOSURES:**

As stated above.

**Verification.....**

*S. Sahu*

## -V E R I F I C A T I O N-

I, Shri SURENDER SAHU, P.No.14117389, Permanent Mazdoor, Office of the Commanding Officer, 50 Coy, ASC (Supply), Type-C, C/o 99 A.P.O. Applicant No.1 of this Original Application and I am authorised to sign this Verification on behalf of other Applicants and I do hereby solemnly verify that the statements made in paragraph nos. 4.1, 4.2, 4.3, 4.4, 4.7, 4.8 to 4.10 are true to my knowledge, those made in paragraph nos. 4.5, 4.6, \_\_\_\_\_ are being matters of records are true to my information derived there from which I believe to be true and those made in paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 2nd day of September 2004  
at Guwahati.

Suresh Gohar

— ~~RE~~ — ~~RE~~ —

ANNEXURE 3 A

CENTRAL ADMINISTRATIVE TRIBUNAL : GUJARATI BENCH

Original Application No. 48 of 1991

Date of order : This the 26th day of November 1993.

Shri S. Haque, Vice-Chairman

Shri G.L. Sangliyin, Member (Administrative)

Shri M. Lepdon Ko and forty six (46) others,  
Group 'C' & 'D' employees posted in the  
Office of the Director,  
Geological Survey of India,  
Operation Manipur-Nagaland, Dimapur,  
District Kohima, Nagaland

.... Applicants

By Advocate Shri M.N. Trikha

- Versus -

1. Union of India, through the Secretary  
to the Government of India,  
Ministry of Steel and Mines,  
Department of Mines, New Delhi
2. The Director General, Geological Survey  
of India, 27, Jawaharlal Nehru Road,  
Calcutta: 700 013
3. The Deputy Director General, Geological  
Survey of India, North East Region,  
Ashu Kutir, Luitumkhrab, Shillong-793003
4. The Director, Geological Survey of India,  
Operation Manipur-Nagaland, Dimapur. .... Respondents

By Advocate Shri S. Ali, Sr. C.G.S.C. and  
Shri A.K. Choudhury, Addl. C.G.S.C.

.....

Attached  
Copy  
Sent to

ORDER

MANIPUR.

The applicants numbering 47 (forty seven) are Group 'C' and 'D' employees under the Director, Geological Survey of India, Operation Manipur-Nagaland, at Dimapur, Nagaland. This application by them under Section 19 of the Administrative Tribunals Act 1985 claiming House Rent Allowance (HRA) at the rate applicable to 'B' class cities, i.e. at the rate of 15% of their pay and also claim compensation at the rate of 10% in lieu of Rent Free Accommodation (RFA). They claim that Nagaland falls within 'B' class cities for the purpose of HRA and compensation in lieu of RFA.

2. It is an admitted fact that the employees of the respondent, Directorate, are entitled to rent free accommodation in Nagaland, but they were not given free government accommodation.

3. Learned counsel Mr N.N. Trikha for the applicants submits that it was established vide judgment dated 31.10.1991 in Civil No.42(G)/89 of this Bench and duly confirmed by the Supreme Court vide order dated 18.2.1993 in Civil Appeal No.2705/91 that Nagaland in general is 'B' class city and the Central Government employees there are entitled for benefits of 'B' class cities granted by various circulars and office memoranda. Mr Trikha read out the relevant Office Memoranda. These submissions are not disputed by learned Sr. C.G.S.C. Mr S. Ali. We have perused the judgments and orders referred to by Mr Trikha. Nagaland had been recognised

Affected  
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as 1st class cities in general vide our judgment and order dated 31.10.1990 in J.A.No.42(G)/89 read with the Supreme Court order dated 18.2.1993 in Civil Appeal No.2705 of 1991. This being the established position, we hold that the applicants were entitled to HRA at the rate of 15% on their pay from 1974 to September 1986; and thereafter, on flat rate basis group wise with effect from 1.10.1986 pursuant to Office Memorandum No.11013/2/86-E-11(B) dated New Delhi the 23rd September 1986 issued by the Ministry of Finance, Government of India (Annexure A/7).

4. After the fixation of the HRA on flat rate basis groupwise the Government of India further granted compensation to Group A, B, C and D employees in lieu of rent free accommodation with effect from 1.7.1987 vide Government of India, Ministry of Finance, Department of Expenditure O.M. No.11015/4/86-E.11(B)/87 dated 13.11.1987 which reads as follows:-

" The undersigned is directed to refer to para 1 of this Ministry's Office Memorandum of even number, dated 19.2.1987, regarding Central Government employees belonging to Groups 'B', 'C' and 'D' and also para 1 of O.M. of even number, dated 22.5.1987, regarding Central Government employees belonging to Group 'A' on the subject noted above and to say that consequent upon fixation of flat rate of licence fee for residential accommodation under Central Government all over the country vide Ministry of Urban Development (Directorate of Estates)'s O.M.No.12035/(1)/85-01.11(Vol.III) (i), dated 7.8.1987, the President is pleased to decide that Central Government employees belonging to Groups 'A', 'B', 'C' and 'D' working in various classified cities and unclassified places will be entitled to compensation in lieu of Rent-free Accommodation as under -

(i) Amount charged as licence fee for Government Accommodation as fixed in terms of Ministry of Urban Development (Directorate of Estates)'s above mentioned O.M. dated 7.8.1987; and

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(ii) House Rent Allowance admissible to corresponding employees in that classified city/unclassified place in terms of para 1 of this Ministry's O.M. No.11013/2/86-E.II(B), dated 23.9.1986, for Central Government employees belonging to Groups 'B', 'C' and 'D', and para 1 of O.M.No.11013/2/85-E.II(B), dated 19.3.1987, for Central Government employees belonging to Group 'A'

2. Other terms and conditions for admissibility of compensation in lieu of rent-free accommodation indicated in this Ministry's Office Memorandum, dated 19.2.1987 and 22.5.1987, remain the same.

3. These orders shall take effect from 1.7.1987.

✓ The compensation is fixed at 10% of the monthly emoluments calculated with reference to pay vide NOTE under para 2 of the Government of India, Ministry of Finance Office, Memorandum No.11015/4/86-E.II(B)/87 dated 25.5.1987. These Office Memoranda had been circulated by Geological Survey of India, Calcutta vide order No.14017(1)/83-3(HRA) dated 26.9.1988 for necessary action by all branches. Therefore, we hold that the applicants are entitled to compensation at the rate of 10% of pay in lieu of rent free accommodation with effect from 1.7.1987 in terms of O.M.No.11015/4/86-E.II(B) dated 13.11.1987 in addition of the HRA.

5. The applicants were not entitled to 10% compensation in lieu of rent free accommodation for the month of November 1979 and they are liable to refund that amount.

6. In the result, this application is allowed. The respondents are directed to pay HRA to the applicants at the rate of 15% of their pay from 1974 and at flat rate groupwise with effect from 1.10.1986 in terms of O.M.11013/2/86-E.II(B) dated 23.9.1986. The respondents are further directed to pay compensation at 10% of the monthly....

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Monthly emoluments calculated with reference to the pay of respective applicants with effect from 1.7.1987 besides HRA. The respondents shall realise 10% of pay of the applicants paid in excess with salary for the month of November 1979.

7. The respondents shall implement the above directions and pay all arrears within three months (90days) from the date of receipt of copy of the order.
8. Intimate all concerned immediately.

Sd/- S. H. Jue  
VICE-CHAIRMAN  
Sd/- G. L. Sangliyana  
MEMBER (ADMN).

nkm

Affd  
G. L. Sangliyana

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ANNEXURE-B

Original Application No.266/96 and series

Date of decision: This the 10th day of June 1997

(AT KOHIMA)

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

1. Original Application No.266 of 1996

Shri Ram Bachan and 14 others

....Applicants

By Advocate Mr A. Ahmed

-versus-

Union of India and others

....Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.

2. Original Application No.268 of 1996

Shri Nomal Chandra Das and 55 others

....Applicants

By Advocate Mr A. Ahmed

-versus-

Union of India and others

....Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.

3. Original Application No.279 of 1996

Shri D.D. Bhattacharjee and 31 others

....Applicants

By Advocate Mr A. Ahmed

-versus-

Union of India and others

....Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.

4. Original Application No.18 of 1997

Shri Hari Krishan Mazumdar and 24 others

....Applicants

By Advocate Mr A. Ahmed

-versus-

Union of India and others

....Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.

5. Original Application No.14 of 1997

Shri Jatin Chandra Kalita and 19 others

....Applicants

By Advocate Mr A. Ahmed

-versus-

Union of India and others

....Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.

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16/6/97  
JL  
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6. Original Application No.91 of 1996

Shri Daniel Sangma and 81 others .....Applicants

By Advocate Mr S. Sarma and Mr B. Mehta.

-versus-

Union of India and others .....Respondents

By Advocate Mr G. Sarma, Addl. C.G.S.C.

7. Original Application No.87 of 1996

Shri C.T. Balachandran and 32 others .....Applicants

By Advocate Mr S. Sarma and Mr B. Mehta

-versus-

Union of India and others .....Respondents

By Advocate Mr G. Sarma, Addl. C.G.S.C.

8. Original Application No.45 of 1997

Shri L. Shashidharan Nair and 9 others .....Applicants

By Advocate Mr S. Sarma and Mr B. Mehta

-versus-

Union of India and others .....Respondents

By Advocate Mr G. Sarma, Addl. C.G.S.C.

9. Original Application No.197 of 1996

Shri R.C. George and 66 others .....Applicants

By Advocate Mr S. Sarma

-versus-

Union of India and others .....Respondents

By Advocate Mr A.K. Choudhury, Addl. C.G.S.C.

10. Original Application No.28 of 1996

Shri Hiralal Dey and 8 others .....Applicants

By Advocate Mr A.C. Sarma and Mr H. Talukdar

-versus-

Union of India and others .....Respondents

By Advocate Mr A.K. Choudhury, Addl. C.G.S.C.

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G. Sarma

## 11. Original Application No.190 of 1996

1. National Federation of Information and Broadcasting Employees, Doordarshan Kendra, Nagaland Unit, represented by Unit Secretary - A. Beso.
2. Mr A. Beso, working as Senior Engineering Asstt. (Group C), D.D.K., Kohima. ....Applicants

By Advocate Mr S. Sarma and Mr B. Mehta

-versus-

Union of India and others .... Respondents

By Advocate Mr A.K. Choudhury, Addl. C.G.S.C.

## 12. Original Application No.191 of 1996

Shri Kedolo Tep and 16 others ....Applicants  
By Advocate Mr S. Sarma and Mr B. Mehta

-versus-

Union of India and others .... Respondents

By Advocate Mr A.K. Choudhury, Addl. C.G.S.C.

## 13. Original Application No.55 of 1997

1. Shri Ranjan Kumar Deb, Secretary, All India R.M.S. & Mail Motor Service Employees Union and 32 others.
2. Shri Prasenjit Deb, S.A., Railway Mail Service, Dimapur Railway Station, Dimapur, Nagaland. ....Applicants

By Advocate Mr N.N. Trikha

-versus-

Union of India and others .... Respondents

By Advocate Mr G. Sarma, Addl. C.G.S.C.

## 14. Original Application No.192 of 1996

1. National Federation of Information and Broadcasting Employees, All India Radio, Nagaland Unit, represented by Unit Secretary - Mr K. Tep.
2. Mr Kekolo Tep, Transmission Executive, All India Radio, Kohima, Nagaland. ....Applicants

By Advocate Mr S. Sarma and Mr B. Mehta

-versus-

Union of India and others .... Respondents

By Advocate Mr A.K. Choudhury, Addl. C.G.S.C.

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S. Sarma

15, Original Application No.26 of 1997

Shri Jagdamba Malli,  
General Secretary, Civil Audit & Accounts  
Association, and 308 other employees of  
the Office of the Accountant General,  
Kohima, Nagaland.

....Applicants

By Advocate Mr N.N. Trikha

-versus-

Union of India and others

....Respondents

By Advocate Mr G. Sarma, Addl. C.G.S.C.

O R D E R

Date of decision: 10-6-1997

Judgment delivered in open court at Kohima (circuit  
sitting). All the applications are disposed of. No order as to  
costs.

Sd/- VICE CHAIRMAN

Sd/- MEMBER (A)

*[Handwritten signatures and initials over the bottom right corner]*

BARUAH. J. (V.C.)

All the above applications involve common questions of law and similar facts. Therefore, we propose to dispose of all the applications by this common order.

2. Facts for the purpose of disposal of the applications are:

The applicants are employees of the Government of India working in various departments including Defence Department. O.A.Nos.266/96, 268/96, 279/96, 18/97 and 14/97 are Defence Civilian employees under the Ministry of Defence, O.A.Nos.91/96, 87/96, 45/97, 197/96 and 28/96 are employees in the Subsidiary Intelligence Bureau Department under the Ministry of Home Affairs, in O.A.No.190/96 the members of the applicant Association are employees under Doordarshan, Ministry of Information and Broadcasting, and at present posted at Kohima, in O.A.No.191/96 the applicants are employees of the Department of Census, Ministry of Home Affairs, in O.A. No.55/97 the applicants are employees under Railway Mail Service under the Ministry of Communication, in O.A.No.192/96 the members of the applicant Union are employees of All India Radio, and in O.A.No.26/97 the applicant is an employee under the Comptroller and Auditor General.

3. All the applicants are now posted in various parts of the State of Nagaland. They are, except the applicant in O.A.No.55/97, are claiming House Rent Allowance (HRA for short) at the rate applicable to the employees of 'B' class cities of the country on the basis of the Office Memorandum No.11013/2/86-E.II(B) dated 23.9.1986 issued by the Joint Secretary to the Government of India, Ministry of Finance (Dept. of Expenditure), New Delhi, on the ground that they have been posted in Nagaland.

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The President of India issued an order dated 8.1.1962 to the effect that the employees of P&T Department in the Naga Hills and Tuensang Area who were not provided with rent free quarters would draw HRA at the rate applicable to the employees of 'B' class cities of the country on the basis of O.M.No.2(22)-E.II(B)60 dated 2.8.1960. However, the authorities denied the same to the employees ignoring the circular of 1986. Situated thus, being aggrieved some of the employees approached this Tribunal and the Tribunal gave direction to the authorities to pay HRA to those applicants with effect from 18.5.1986. Being dissatisfied with the aforesaid order passed by this Tribunal in O.A.No.42(G) of 1989, S.K. Ghosh and others -vs- Union of India and others the respondents filed SLP and in due course the Supreme Court dismissed the said SLP (Civil Appeal No.2705 of 1991) affirming the order of this Tribunal passed in O.A.No.42(G) of 1989 with some modification. We quote the concluding portion of the judgment of the Apex Court passed in the above appeal:

"We see no infirmity in the judgment of the Tribunal under appeal. No error with the reasoning and the conclusion reached therein. We are, however, of the view that the Tribunal has not justified in granting arrears of House Rent Allowance to the respondents from May 18, 1986. The respondents are entitled to the arrears only with effect from October 1, 1986 when the recommendation of the IVth Central Pay Commission were enforced. We direct accordingly and modify the order of the Tribunal to that extent. The appeal, therefore, disposed of. No costs."

From the judgment of the Apex Court quoted above, it is now well established that the employees posted in Nagaland would be entitled to get HRA as indicated in the aforesaid judgment.

4. The said judgment relates to the employees of the Telecommunication and Postal Department. Later on, the civilian employees of the Defence Department as well as employees of the other departments of the Central Government who were not paid HRA, therefore, being aggrieved by the action of the respondents.....

H.R.D.  
J.D.  
P.M.

respondents in refusing to give the benefit of the HRA. In terms of the judgment of the Apex Court quoted above, some employees approached this Tribunal by filing several original applications. All the applications were disposed of by this Tribunal by a common order dated 22.8.1995. In the said order, this Tribunal allowed the original applications and directed the respondents to pay HRA to those applicants. The Tribunal, in the aforesaid order, among others observed as follows:

"I(u) House rent allowance at the rate applicable to the Central Government employees in 'B' (B1-B2) class cities/towns for the period from 1.10.1986 or actual date of posting in Nagaland if it is subsequent thereto, as the case may be upto 28.2.1991 and at the rate as may be applicable from time to time as from 1.3.1991 onwards and continue to pay the same."

Thereafter the civilian employees of Defence Department also claimed HRA on the basis of the said judgment of the Apex Court and circular dated 23.9.1986 by moving various applications, namely, O.A.No.124/95 and O.A.No.125/95. This Tribunal by yet another common order dated 24.8.1995 passed in O.A.Nos.124/95 and 125/95 allowed the applications directing the respondents to pay HRA to the Defence civilian employees posted in Nagaland in the same manner as ordered on 22.8.1995 above. These orders were, however, challenged by the respondents before the Apex Court and the said appeals alongwith some other appeals were disposed of by the Apex Court in C.A.No.1592 of 1997 dealing with Special (Duty) Allowance and other allowances. However, the Apex Court did not make any reference to HRA in the order dated 17.2.1997. Therefore, it is now settled that the employees posted in Nagaland are entitled to HRA.

5. In view of the above and in the line of the Apex Court judgment and this Tribunal's order dated 22.8.1995 passed in O.A.Nos.48/91 and others we hold that all the applicants in the above original applications are entitled to HRA at the rate

applicable.....



*Verbal* *Done*  
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applicable to the Central Government employees of 'W' class of cities and towns for the period from 1.10.1986 or from the actual date of posting in Nagaland if the posting is subsequent to the said date, as the case may be, upto 28.2.1991 and at the rate as may be applicable from time to time from 1.3.1991 onwards and continue to pay the same till the said notification is in force.

6. Accordingly we direct the respondents to pay the applicants HRA as above and this must be done as early as possible, at any rate within a period of three months from the date of receipt of the order.

7. In O.A.Nos.91/96, 87/96, 190/96, 191/96, 45/97, 192/96, 197/96 and 55/97, the applicants have also claimed 10% compensation in lieu of rent free accommodation. The learned counsel for the applicants submit that this Tribunal in O.A.No.48/91 and others have already granted such compensation. Mr S. Ali learned Sr. C.G.S.C. and Mr G. Sarma, learned Addl. C.G.S.C., do not dispute the same.

8. We have gone through the order dated 22.8.1995 passed in O.A.No.48/91 and others. In the said order this Tribunal, among others, passed the following order:

"2.(a) Licence fee at the rate of 10% of monthly pay (subject to where it was prescribed at a lesser rate depending upon the extent of basic pay) with effect from 1.7.1987 or actual date of posting in Nagaland if it is subsequent thereto, as the case may be, upto date and continue to pay the same until the concession is not withdrawn or modified by the Government of India or till rent free accommodation is not provided."

The aforesaid judgment covers the present cases also. Accordingly, we hold that the applicants are entitled to get the compensation in lieu of rent free accommodation in the manner indicated

in.....

Final  
JL Date

in the said order.

9. Accordingly we direct the respondents to pay to the applicants 10% compensation in lieu of rent free accommodation as above. This must be done as early as possible, at any rate, within a period of three months from the date of receipt of this order.

10. All the applications are accordingly disposed of. However, considering the entire facts and circumstances of the case we make no order as to costs.

Sd/- VICE CHAIRMAN

Sd/- MEMBER (A)

TRUE COPY

प्रतिपाद्य

Deputy Registrar (A)  
Central Administrative Tribunal  
Guru Nanak Dev Marg

After  
All Right  
Reserve

32 DEC 2004

Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

42  
Union of India & Ors - Respondents  
through  
Army Human Resources  
Addl. Central Govt. Standing Com  
Guwahati

In the matter of :-

O.A. No.205 of 2004

Shri Surender Sahu & Ors.

... Applicants

- Versus

Union of India & Ors.

.... Respondent

WRITTEN STATEMENT FOR AND ON BEHALF OF  
RESPONDENT NOS.1 and 2.

I, Major Harprit Singh, Officiating Commanding Officer, 50 Coy ASC (Sup) Type 'C', C/O 99 APO, do hereby solemnly affirm and say as follows :-

1. That I am the Officiating Commanding Officer, 50 Coy ASC (Sup) Type 'C', C/O 99 APO and as such fully acquainted with the facts and circumstances of the case. I have gone through a copy of the application and have understood the contents thereof. Save and except whatever is specifically admitted in this written statement the other contentions and statement may be deemed to have been denied. I am authorised to file the written statement on behalf of all the respondents.

2. That the respondents have no comments to the statements made in paragraph 1 to 4.2 of the application.

3. That with regard to the statements made in paragraph 4.3 of the application, the respondents beg to state that the entitlement of admissibility of compensation in lieu of rent free accommodation and its rate can be given by Area Accounts Office Shillong which is the competent authority for calculation of pay and allowances. In addition rent free accommodation is available in the unit and 25 number of civilian employees are availing of this facility. This unit has never denied any of its civilian employees the provision of rent free Govt. accommodation within unit premises. However, it is highlighted that it is a matter of convenience that 38 no of civilian employees have preferred to stay with family under their own arrangement by construction of thatched/temporary accommodation on the defence land closely hugging the parameter fencing of this unit.

( 2 )

4. That with regard to the statements made in paragraph 4.4 of the application of the respondents beg to state that as per the facts ascertainable on ground, none of the applicants are staying in rented accommodation, & in addition, none of the applicants have ever reported any difficulty being faced by them with regard to hiring of accommodation or the high rates of rent in Dimapur.

5. That with regard to the statements made in paragraph 4.5 to 4.9 of the application, the respondents beg to state that this is an Army unit located in the heart of civil populated area in Dimapur City. As already stated above an abundance of rent free govt. accommodation is available with the unit. Drawing of parallels with employees of Geological Survey of India is out of context and misleading. The Officer-man relationship in Armed forces & including extent of Welfare activities including providing of rent free govt. accommodation is no way comparable to the employees of other govt. institution/organisation. The facts as stated in respect of the applicants may therefore be viewed independently of all the other quoted instances as spelt out in para 4.5 to 4.9. In addition it is spelt out that the contention of the applicants being similarly situated is totally false and misleading since there is an availability of rent free Govt. accommodation including cooking facilities and other amenities which are provided by this unit and which may not either exist or even if they exist have not been provided by other similarly situated unit/institutions as quoted by the petitioners.

6. That with regard to the statements made in paragraph 4.10 to 4.11 of the application, the respondents beg to state that the question of denial of justice does not arise since none of the applicants have ever been deprived of the opportunity to stay in rent free Govt. accommodation in the unit and avail the facility of free ration being cooked in unit run cook house & including all other amenities. The list of amenities provided to all civilian employees of this unit in addition to rent free accommodation are as listed out below :-

- i) CSD facility
- ii) Medical facility
- iii) Visit to various regimental institutions of common interest and uses like mandir, ration stand, recreation room, Barber shop, washerman shop, STD facilities and above all their personnel safety and security as they are staying in an Army unit duly guarded at all times.

7. That the respondents beg to state that as regards serial No. 83 to 87 of the applicants, they have already been discharged from service/died and this unit is presently not in a position to comment whether they were staying in rent free Govt. accommodation or rented accommodation in Dimapur city. The same may please be ascertained from the NOK.

8. That the applicant is not entitled to any relief sought for in the application and the same is liable to be dismissed with costs.

#### VERIFICATION

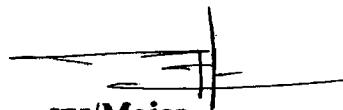
I, Major Harprit Singh, presently working as Officiating Commanding Officer, 50 Coy ASC (Sup) Type 'C', C/O 99 APO, being duly authorised and competent to sign this verification do hereby solemnly affirm and state that the statements made in paragraphs

1 + 2 of the application are true to my knowledge and belief, these made in paragraphs 3 - 7 being matter of record are true to my information derived there from and those made in the rest are humble submission before the Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 24th day of Nov. 04

#### DEPONENT

-000-

  
Major Harprit Singh  
Offg Commanding Officer  
50 Coy ASC (Sup) Type 'C'  
24 Nov 04